

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION No.349/2016

Date of Decision: 12.09.2018.

CORAM:HON'BLE DR. BHAGWAN SAHAI, MEMBER (A)
HON'BLE SHRI R.N. SINGH, MEMBER (J)

Shri P.R. Bende,
Aged 63 years,
Occu: Retired as Education Officer,
Raipur Central Board for Workers
Education, Nagpur.
R/at Gajanan Nagar, Naya Amapara
Gajanan Mandir Road, Durg(CG). ... *Applicant*

(Advocate Shri R.G. Panchal)

VERSUS

1. Union of India,
Through the Secretary,
M/o Labour and Employment,
Shram Shakti Bhavan,
Rafi Marg, New Delhi-11.
2. The Chairman,
Central Board of Workers Education,
Room No.21, Jam Nagar House,
Mansing Rd, New Delhi 110 011.
3. The Director,
Central Board of Workers Education,
North Ambazari, Nagpur 440 033.
4. The Secretary,
Department of Pension and Pensioners'
Welfare, Ministry of Personnel, Public
Grievances and Pensions (DOPT),
Govt. of India, North Block,
New Delhi – 110 001. ... *Respondents*

(Advocate Shri N.K. Rajpurohit)

ORDER (Oral)
Per : *Shri R.N. Singh, Member (J)*

Learned counsel for the applicant submits that during the pendency of the OA, the applicant has got all his retiral benefits and, therefore, the OA has become infructuous.

2. In view of the aforesaid, the OA is disposed of as having become infructuous with no order as to costs.

(R.N. Singh)
Member (J)

(Dr. Bhagwan Sahai)
Member (A)

dm.